
(2021) 01 SEBI CK 0014

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.383, 391 Of 2019

Satya Prakash Mittal

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 25-01-2021

Acts Referred:

Citation : (2021) 01 SEBI CK 0014

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Prakash Shah, Kushal Shah, Chirag Bhavsar, Harshad Vyas

Final Decision : Dismissed

Judgement

Tarun Agarwala, Presiding Officer

1. Learned counsel for the appellant Mr. Prakash Shah states that the appellant has died and therefore the appeal has become infructuous. The appeal is accordingly dismissed as infructuous.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.